

10/5/2001

None present for the applicant

Put up the case for admission on 4/6/2001.

[Signature]
Gopal Singh
Adm. Member

MA for amended
OA not
filed
of
28/5

04-6-2001

Mr. Y. K. Sharma, Counsel for the Applicant.

List the O.A. for admission hearing on 16-7-2001. In the meantime M.A. for amended O.A. be filed in view of the order dated 09-4-2001.

[Signature]
A. K. MISRA
Judl. Member

MA for
Amended
OA not
filed
✓

10/7/2001

Mr. Y. K. Sharma, Counsel for the applicant.

Post on 19/07/2001 for admission.

[Signature]
A. P. NAGRATH
Adm. Member

[Signature]
(B. S. RAKOTE)
Vice Chairman

MA for
amended
OA not
filed

14/7/2001

Mr. Y. K. Sharma, Counsel for the applicant.

Learned counsel for the applicant

submits that he wants to withdraw this application.

By recording the above statement the application is dismissed on withdrawal, with liberty to file a fresh application subject to objections of the respondents.

[Signature]
A. P. NAGRATH
Adm. Member

Part II and III destroyed
in my presence on 16-5-07
under the supervision of
section officer (J) as per
order dated 13-13-02

[Signature]
(B. S. RAKOTE)
Vice Chairman

16/4/2001 (Record)

MA for
amended
OA not
filed
✓
copy of order
along with
copy of OA
RMS Amey
Send R 1 to R 3
AD 309 to 311
07-8-2001
AD R 1 to R 3
with sign
per R 1 to R 3
per R 1 to R 3